

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No.59/2009 (Suo-motu)

Subject: Maintenance of Grid Discipline- Non-Compliance of provisions of IEGC.

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma,Member

Date of Hearing : 21.5.2009

Respondents : 1.Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2.Shri Sudhansh Pant, Chairman and Managing Director, Rajsathan Rajya Vidyut Prasaran Nigam Ltd., Jaipur

Parties present : Shri M.G.Ramchandran, Advocate for the respondents
Shri Sudhansh Pant, CMD, RRVPNL
Shri M.K.Jain, RRVPNL
Ms, Joyti Prasad, NRLDC

By order dated 5.5.2009 Commission found that the charge of contravention of and non-compliance with the provisions of the Grid Code by the first respondent had been proved. Accordingly, a penalty of Rs. one lakh for over-drawl on each of the five occasions mentioned in the show cause notice dated 5.5.2009 was imposed.

2. Further the Commission noted that guilt of the second respondent by applying the deemed provisions of Section 149 was also established. Thus, he was also deemed to be guilty of non-compliance of provisions of the Grid Code, along with the first respondent. He was directed to personally appear before the Commission on 21.5.2009 for a hearing on the question of penalty.

3. The Commission heard learned counsel, Shri M.G.Ramachandran and Shri Pant, Chairman and Managing Director, Rajsathan Rajya Vidyut Prasaran Nigam Ltd.

4. On the query from the Commission, Shri Pant stated that he was fully aware of his responsibilities and he sought to re-assure the Commission that the violations would not take place in future. He stated that the distribution companies in the State of Rajasthan had been directed to limit their drawl to schedule and resort to load-shedding if required. He stated that on certain occasions, feeders of distribution companies had also been disconnected by SLDC. On a further question by the Commission, about future plan for procurement of power and the demand estimate, he stated that the power purchase arrangement had been made by the distribution companies and the power was being purchased through power exchanges as well as on bilateral basis. He further stated that normally there was no power purchase by Rajasthan during May-June but this time power purchase arrangements had been made on the basis of demand estimate, because of the constant pressure. The Commission enquired whether Rajasthan ,SLDC was a part of State Transmission Utility or independent.

CMD, RRVPNL informed that the efforts were afoot to make SLDC independent. The budget of SLDC had already been separated from that of STU, he informed.

5. While replying to the query by the Commission in respect of long-term plan for power availability, he mentioned that few State generating units had already been commissioned and were expected to be in commercial operation. In addition to this, the power is expected to be available from RAPP units which were not generating optimally on account of fuel shortage. The power from lignite based station at Barsinghsar and some IPPs were likely to make the State comfortable in power supply in near future, according to Shri Pant.

6. The second respondent was directed to file its submissions on affidavit within 10 days of the date of hearing, with an advance copy to NRLDC. In the affidavit, the status of Power Purchase Centre, its administrative set up and hierarchy shall also be indicated.

7. Subject to the above, the Commission reserved its order.

Sd/-
(K.S.Dhingra)
Chief (Legal)